

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JASMINE COMMODITIES PRIVATE LIMITED

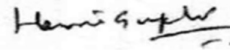
RELEVANT PARTICULARS		
1.	Name of corporate debtor	JASMINE COMMODITIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/01/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC121339
5.	Address of the registered office and principal office (if any) of corporate debtor	C/O. KIFTA, 203, SARAT BOSE ROAD, 3RD FLOOR, NR-CANARA BANK BUILDING, KOLKATA, West Bengal 700029
6.	Insolvency commencement date in respect of corporate debtor	08/04/2025 (Order received through counsel on 09/04/2025 at 3:21 p.m.)
7.	Estimated date of closure of insolvency resolution process	05/10/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hemi Gupta, Registration No. IBBI/IPA002/IP-N00147/2017-18/10383
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-84 Takshila Colony, Near Medical College, Garh Road , Meerut, Uttar Pradesh ,250004 hemigupta@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-84, Takshila Colony, Garh Road, Near Medical College, Near K L International School, Meerut (U.P.) – 250004 cirp.jasminecommodities@gmail.com
11.	Last date for submission of claims	22/04/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based upon the information available with the Ministry of Corporate Affairs, there is no class of Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Kolkata Court I in C.P. No. (IB) 271/KB/2024 has ordered the commencement of a corporate insolvency resolution process of the JASMINE COMMODITIES PRIVATE LIMITED on 08/04/2025 (Copy of order received through counsel on 09/04/2025).

The creditors of JASMINE COMMODITIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22/04/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional

: Hemi Gupta
IBBI/IPA002/IP-N00147/2017-18/10383

Date and Place

: 10th April, 2025, Meerut

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ROSEDALE DEVELOPERS PRIVATE LIMITED
OPERATING IN REAL ESTATE INDUSTRY AT KOLKATA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/LLP No.	ROSEDALE DEVELOPERS PRIVATE LIMITED PAN: AADR0509E CIN: U45201WB2004PTC100084
2. Address of the Registered Office	Plot No - III, Block - 3, Rajarhat, Newtown, West Bengal - 700156
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	Kolkata (West Bengal)
5. Installed capacity of main products/services	N/A
6. Quantity and value of main products/services sold in last financial year	As per the audited Balance Sheet drawn up to 31.03.2024 Quantity: N/A Value (in Rs.): NIL
7. Number of employees/workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending an email- circ.rosedale@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending an email- circ.rosedale@gmail.com
10. Last date for receipt of expression of interest	26th April 2025
Date of issue of provisional list of prospective resolution applicants	6th May 2025
11. Last date for submission of objections to provisional list	11th May 2025
12. Date of issue of final list of prospective resolution applicants	21st May 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st May 2025
15. Last date for submission of resolution plans	20th June 2025
16. Process email id to submit Expression of Interest	circ.rosedale@gmail.com

Nitin Daga
Resolution Professional
In the Matter of Rosedale Developers Private Limited
(CIRP Recommence vide Hon'ble NCLT, Kolkata Bench order dated 03.04.2025)
IP Registration No. IBB/PA02/IP-N01022/20-21/12405
Registered and correspondence address of RP:
P-68, Sector-A, Metropolitan Co-Operative Housing Society Limited,
PS- Pragati Maidan, Canal South Road, Kolkata, West Bengal, 700105

Date : 11th April 2025
Place : Kolkata

पंजाब नैशनल बैंक **punjab national bank**
(भारत सरकार का उपक्रम) (Govt. of India Undertaking)

CIRCLE OFFICE, KOLKATA : SOUTH Address: 11 Hemanta Basu Sarani, 9th Floor, Kolkata – 700001 Email: colkokalata@pnb.co.in

NOTICE FOR CHANGE IN LOCATION

In our endeavor to consolidate and strengthen our services to our esteemed customers the following Branch/Office of Punjab National Bank will be shifted to the new premises by 31/05/2025.

Branch/Office Name	Present Address	New Address after shifting
PNB BO: NSE GARIA (488500) under CO:Kol (South)	Netaji Subhash Engineering College, Garia South 24 PGS West Bengal-700152	Holding No 744, Madhya Dhalua, Rabindra Sarani, Ward 02 under Rajpur Sonarpur Municipality PS- Narendrapur, PO- Dhalua via Panchpota, Kolkata 700152

We request our locker holders to take necessary precautionary steps to avoid damage to their belongings lying inside the lockers by 20/05/2025. You may remove your belongings from the locker and place them back when the locker cabinets are shifted to the new premises on or before 31/05/2025. However, we shall take all necessary precautions while shifting the lockers to new premises. All our customers, locker holders and general public will continue to obtain banking facilities/services as before 31/05/2025 onwards from new premises. We solicit cooperation of our existing customers of the above office for the aforesaid shifting and assure them that our new office is better equipped with resources and will extend services to all our customers in more effective and efficient manner.

CIRCLE HEAD CO : KOL(S) 09/04/2025

TATA PLAY FIBER

Dear Customers, We at Tata Play Broadband Private Limited (TPBB) are committed to provide you with the best possible service. In case the services are unsatisfactory or you have any queries, you may contact us as under:

Write to us at care@tataplayfiber.com

TPBB Customer Care Number: 1-800-120-777 (24x7 toll-free). Remember to take the docket/ complaint number of your complaint/ query.

If you find our response unsatisfactory or your complaint unaddressed, you may appeal to Mr. Surjeet Mahapatra (Appellate Authority) Email: appellateauthority@tataplayfiber.com or call: 798216399 (9:30 am to 6:30 pm, Mon-Friday).

Log on to <https://myaccount.tataplayfiber.com/Selfcare/> to access the status in the Web-based Complaint Monitoring System.

We urge you to make all payments online mode only, strictly on the Tata Play Fiber App or Tata Play self-care portal. Tata Play Fiber / TPBB does not accept any payments, recharge or installation charges in cash or a third party link and TPBB shall not be responsible for any wrong payments or fraudulent activity or losses caused to customer due to any unauthorised third party link.

For all other terms & conditions, please visit www.tataplayfiber.com
Registered Office: Unit 306, 3rd Floor, Windsor, Off C.S.T. Road, Kalina, Santacruz (East), Mumbai 400098 CIN U64204MH2015PTC267808

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PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF JASMINE COMMODITIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	JASMINE COMMODITIES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	02/01/2008
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51109WB2008PTC121339
5. Address of the registered office and principal office (if any) of Corporate Debtor	C/o Kifta, 203, Sarat Bose Road, 3 rd Floor, Nr-Canara Bank Building, Kolkata, West Bengal- 700029
6. Insolvency commencement date in respect of Corporate Debtor	08/04/2025 (Order received through counsel on 09/04/2025 at 3:21 p.m.)
7. Estimated date of closure of insolvency resolution process	05/10/2025
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Hemi Gupta Reg. No. IBB/PA02/IP-N00147/2017-18/10383 AFA Valid Upto : 21.12.2025
9. Address & email of the interim resolution professional, as registered with the board	B-84 Takshila Colony, Near Medical College, Garia Road, Meerut, Uttar Pradesh-250004 Email: hemigupta@rediffmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-84, Takshila Colony, Garia Road, Near Medical College, Near K.L. International School, Meerut (U.P.) - 250004 Email: circ.jasminecommodities@gmail.com
11. Last date for submission of claims	22/04/2025
12. Classes of creditors, if any, under clause (b) of sub-section (9A) of section 21, ascertained by the Interim Resolution Professional	Based upon the information available with the Ministry of Corporate Affairs, there is no class of Creditors
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Hemi Gupta
Interim Resolution Professional for Jasmine Commodities Private Limited
Regn. No.: IBB/PA02/IP-N00147/2017-18/10383
Place: Meerut

PROFECTUS CAPITAL PRIVATE LIMITED
Registered and Corporate Office address: B/17, 4th Floor, Art Guild House, Behind Phoenix Marketcity Mall, Lal Bahadur Shastri Marg, Kurla (West), Mumbai, 400070.
Branch: 4th Floor, Sugam Paragon, 5/1, Muzaffar Ahmed Street, Kolkata -700016.

APPENDIX-IV (RULES 8(1))
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, The undersigned being the Authorised Officer of the Profectus Capital Private Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 14th January, 2025 calling upon the below mentioned Borrowers/Co-Borrowers/Guarantors/ Mortgagees to repay the amount mentioned in the Notice being Rs. 44,92,402/- (Rupees Forty Four Lakhs Ninety Two Thousand Four Hundred Twenty Only) outstanding as on 14.01.2025 granted under Loan account No. PLAPKOL0049307 & PLPTKOL0051730 within 60 days from the date of receipt of the said notice.

The undersigned being the Authorised Officer of the Profectus Capital Private Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 14th January, 2025 calling upon the below mentioned Borrowers/Co-Borrowers/Guarantors/ Mortgagees to repay the amount mentioned in the Notice being Rs. 44,92,402/- (Rupees Forty Four Lakhs Ninety Two Thousand Four Hundred Twenty Only) outstanding as on 14.01.2025 and further interest payable thereon till its realization.

The Borrowers/Co-borrowers/Guarantors/Mortgagees attention is invited to the provisions of Section 13(8) of the Said Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

(The First Properties)-All that piece and parcel of land measuring about 9.08 decimals, more or less, forming part of R.S./L.R. Dag No. 346 under L.R. Khatian no. 919, corresponding to L.R. Khatian no. 2600 in Mouza Tepul, J.L. no. 1 under Police Station Swarnapuran in the district of North 24-Parganas within the limits of the Tepul Mirzapur Gram Panchayat, PIN: 743273 together with a single storied building having total covered area of 776 sq.ft. and butted & bounded as under: **On the North:** 8 feet wide common passage. **On the East:** 8 feet wide common passage. **On the South:** Land of Suranjani Majumdar. **On the West:** Land of Manas Biswas

PART-II:- (The Second Properties)-All that piece & parcel of land measuring about 16.672 decimals forming part of R.S./L.R. Dag No. 346 under L.R. Khatian no. 919, corresponding to present L.R. Khatian no.2525 & 2526 in Mouza Tepul, J.L. no. 1 under Police Station Swarnapuran in the district of North 24-Parganas within the limits of the Tepul Mirzapur Gram Panchayat, PIN: 743273 & butted & bounded as under: **On the North: 8 feet wide common passage. **On the East:** others land. **On the South:** Land of Dag No. 4, 5 & 6. **On the West:** Land of Golok Mandal**

Date: 10/04/2025
Mr. Jayanta Mondal
Place: Gobardanga, North 24 Parganas
Authorised Officer
For Profectus Capital Private Limited

CONTAI CO-OPERATIVE BANK LTD.
Head Office: Contai, Purba Medinipur, West Bengal, PIN-721401
Phone No. (03220) 255 180 /255 536 E-mail: ho@ccbi.in Website: www.ccbi.in

"APPENDIX-IV-A" [See proviso to rule 8 (6)] Sale Notice for Sale of Immovable Properties
E-Auction Sale notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Immovable property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized officer of Contai Co-operative Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis, on 14.05.2025, from 12:00 am to 4:00 pm for recovery of amount mentioned against each account, due to the Contai Co-operative Bank Ltd., secured creditor.

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below.

Sl. No.	Name & Address of the Borrower/ Guarantor(s)/Legal Heir(s) & Branch	Description of Property	a) Possession Type b) Encumbrances on property c) Reserve Price d) EMD Amount e) Bid Incremental Amount f) Date & Time of e-Auction g) Outstanding Amount
1.	M/S A K Welding Works, Prop- Sri Aniruddha Ghora, S/O Sri Gobinda Charan Ghora (Borrower) Vill-Durgachak Colony F Block, P.O + P.S. Durgachak, Dist- Purba Medinipur, West Bengal-721602 Guarantor (s): 1. Sri Snehasish Chakraborty, M-NO- M-321, S/o Gobinda Chandra Chakraborty, Vill+ P.O - Purba Srikrisnapur, P.S- Sutahata, Haldia, Dist- Purba Medinipur, Pin-721635 2. Sri Uday Narayan Shaw, M-NO-D-1178, S/o Sarbeswar Shaw, Vill+P.O-Brindabanpur, Dist- Purba Medinipur, Pin-721633 3. Tulika Chakraborty, M-NO-D-1402, W/o - Sri Snehasish Chakraborty, Vill+ P.O - Purba Srikrisnapur, P.S-Sutahata, Haldia, Dist-Purba Medinipur, Pin-721635 Branch- Contai Main Branch	Description of securitised Asset: Dist: Purba Medinipur, P.S: Haldia, A.D.S.R.O- Egra, Mouza -Kasba-Egra, J.L. No: 23, Khatian No: 5794, Plot No- L.R. 4725/R.S.- 3427, Area: 05.000 Decimals, Nature of land: Bastu. Bounded By:- North - Govt. acquired land for Contai-Beldia metal road, Sotse-Aiti Nandi, East- Rest of Same Plot, West- Jaydeb Samanta. Mortgagor (s): Sri Bhaba Ranjan Das.	a) Symbolic Possession b) No. c) Rs. 8,50,000.00 d) Rs. 85,000.00 e) Rs. 10,000.00 f) 14.05.2025 g) From 12.00 PM 4.00 PM h) Rs. 18,90,783.00 i) as on 30.06.2018 with further up-to-date/ accrued interest, costs and charges etc. (with 10 minute extension to the last highest bid)
2.	Sri Anup Kumar Das, S/O- Bhabaranjan Das, (Borrower) Vill-Kasba-Egra, Ward No-1, P.O + P.S- Egra, Dist- Purba Medinipur, Pin-721429. Guarantor (s): 1. Sri Bhaba Ranjan Das, S/O- Late Rajani Kanta, 57/1, Keshab Chandra Sen Street, Poddar Building, P.S- Amherst Street, Kolkata-700009. 2. Sri Ashutosh Acharya, S/O- Kumarshah, Vill- Purosoatpur, P.O + P.S- Egra, Dist- Purba Medinipur, Pin-721429 3. Sri Subrata Rana, S/O- Late Bankim, Vill- Charaikhya, P.O- Satalmle, P.S-Contai, Dist- Purba Medinipur, Pin-721452 4. Sri Ajit Kumar Acharya, S/O- Late Banabehari, Vill+P.O- Khar, P.S- Patashpur, Dist- Purba Medinipur, Pin-721429 Branch- Contai Main Branch	Description of securitised Asset: Dist: Purba Medinipur, P.S: Egra, A.D.S.R.O- Egra, Mouza -Kasba-Egra, J.L. No: 23, Khatian No: 5794, Plot No- L.R. 4725/R.S.- 3427, Area: 05.000 Decimals, Nature of land: Bastu. Bounded By:- North - Govt. acquired land for Contai-Beldia metal road, Sotse-Aiti Nandi, East- Rest of Same Plot, West- Jaydeb Samanta. Mortgagor (s): Sri Bhaba Ranjan Das.	a) Symbolic Possession b) No. c) Rs. 73,00,000.00 d) Rs. 7,30,000.00 e) Rs. 10,000.00 f) 14.05.2025 g) From 12.00 PM 4.00 PM h) Rs. 27,89,756.00 i) as on 10.02.2021 with further up-to-date/ accrued interest, costs and charges etc. (with 10 minute extension to the last highest bid)
3.	Asim Kumar Jana, S/o - Late Nagendra Nath Jana, (Borrower) Vill-Athlagoni, P.O + P.S-Contai, Dist- Purba Medinipur, Pin-721401 Guarantor (s): 1. Nilima Rani Jana, W/o- Asim Kumar Jana, Vill- Athlagoni, P.O- Aural, P.S-Contai, Dist- Purba Medinipur, Pin-721401 2. Sujoy Kr Das, S/O- Late Santosh Das, Vill- Athlagoni, P.O+ P.S- Contai, Dist- Purba Medinipur, Pin-721401 3. Chandan Kr. Tewari, S/O- Lt. Digamber Tewari, Vill- Serpur Etowarbar, P.S+ P.O- Contai, Dist- Purba Medinipur, Pin-721423. Branch- Contai Main Branch	Description of securitised Asset: Dist- Purba Medinipur, P.S - Contai, A.D.S.R- Contai-1, Mouza - Athlagoni, J.L. No: 370, Satek Khatian No- 182 Hal Khatian no- 1892, 1893 & 1894, Sebek Plot No- 903 Hal plot no 1127, Bastu 15 Decimal, Sebek Plot No- 904, Hal plot no 1130, path 01 Decimal, Sebek plot No- 906, Hal plot no 1120, Nala 05 Decimal, Sebek Plot No- 907, Hal plot no 1126, Bastu 02 Decimal, Total Area 23 Decimal with grha (ground floor) 1100 sq. ft. first floor 705 sq. ft. Total 1805 sq. ft.) Mortgagor (s)- Sri Asim Kumar Jana.	a) Symbolic Possession b) No. c) Rs. 76,65,000.00 d) Rs. 7,66,500.00 e) Rs. 10,000.00 f) 14.05.2025 g) From 12.00 PM 4.00 PM h) Rs. 11,93,350.00 i) as on 02.03.2023 with further up-to-date/ accrued interest, costs and charges etc. (with 10 minute extension to the last highest bid)
4.	Biplab Mandal, S/O Sri Subal Mandal (Borrower) Vill+P.O-Kumirda, P.S- Marishda, Dist- Purba Medinipur, Pin-721444 Guarantor (s): 1. Saptarathi Mondal, S/O- Gangadhar Mondal, Vill- Karpura, P.O- Aural, P.S-Contai, Dist- Purba Medinipur, Pin-721401 2. Apurba Mukhopadhyay, S/O - Late Haradhan Mukhopadhyay, Vill- West Kumarpur, P.O + P.S- Contai, Dist- Purba Medinipur Pin-721401 3. Shyamal Dey, S/O - Pulin Bihari Dey, Vill - Kumarpur, P.O + P.S- Contai, Dist- Purba Medinipur, Pin-721401 Branch- Contai Main Branch	Description of securitised Asset: Dist: Purba Medinipur, P.S: Marishda, A.D.S.R- Contai-1I, Nachinda, Mouza - Kumirda, J.L. No-159, Khatian No- 2083, R.S & L.R Plot No- 1098 (Bastu) & 772(Jal), Nature of Land- Bastu with Grha & Jal, Area of Land- 30.5 Decimal. Mortgagor - Sri Biplab Mandal.	a) Symbolic Possession b) No. c) Rs. 1,30,000.00 d) Rs. 10,000.00 e) 14.05.2025 f) From 12.00 PM 4.00 PM g) Rs. 47,45,500.00 h) as on 02.02.2023 with further up-to-date/ accrued interest, costs and charges etc. (with 10 minute extension to the last highest bid)
5.	Bishnupada Mishra, S/O- Nandulal Mishra Vill+P.O-Baruttaringly, P.S-Bhabanipur, Dist- Purba Medinipur, Pin-721654 Guarantor (s): 1. Tamal Kanti Das, S/O- Niranjan Das, Vill + PO- Agadora, P.S- Sutahata, Dist- Purba Medinipur, Pin-721635 2. Pulin Majhi, S/O - Saday Ch. Majhi, Vill + P.O-Dakhin Sibrannagar, P.S- Sutahata, Dist- Purba Medinipur, Pin-721635 3. Sudarshan Pradhan, S/O - Lt. Nirpal Pradhan, Vill - Paranchak, P.O-Khanjanachak, Dist- Purba Medinipur, Pin-721602 Branch- Contai Main Branch	Description of securitised Asset: Dist: Purba Medinipur, P.S: Bhabanipur, Sub R.O- Sutahata, Mouza - Bar Uttaringly, J.L. No-50, Khatian No-2892, Plot No- 1456, Area- 2 Decimal, Nature of Land-Bastu Mortgagor (s)- Bishnu Pada Mishra	a) Symbolic Possession b) No. c) Rs. 2,70,000.00 d) Rs. 27,000.00 e) Rs. 10,000.00 f) 14.05.2025 g) From 12.00 PM 4.00 PM h) Rs. 4,67,367.00 i) as on 30.11.2021 with further up-to-date/ accrued interest, costs and charges etc. (with 10 minute extension to the last highest bid)
6.	Prakash Mondal, S/O Sri Paresh Mondal (Borrower) Vill-Hazarkhola, P.O- Uttar Haresh Chak, P.S- Contai, Dist- Purba Medinipur, Pin-721442 Guarantor (s): 1. Anukul Sheek, S/O Dhananjay Sheek, Vill- Gopalchak, P.O- Uttar Haresh Chak, P.S- Contai, Dist- Purba Medinipur, Pin-721442 2. Balai Lal Payra, S/O- Late Sudhir Chandra Payra, Vill- Purba Bhaganpur, P.O- Chhapatla, P.S- Contai, Dist- Purba Medinipur, Pin-721442 3. Soumit Das, S/O Late Arshendu Das, Vill- Purba Mahammadpur, P.O- Santatia, P.S- Contai, Dist- Purba Medinipur, Pin-721442 Branch- Contai Main Branch	Description of securitised Asset: Dist: Purba Medinipur, P.S: Contai, Additional District Sub Register- Contai -1, Mouza - Hazarkhola, J.L. Plot No: 611, Khatian No-770, Plot No: 116, (Bastu), Area 10 Decimal with Grha. Mortgagor - Sri Prakash Mondal.	a) Symbolic Possession b) No. c) Rs. 7,46,000.00 d) Rs. 74,600.00 e) Rs. 10,000.00 f) 14.05.2025 g) From 12.00 PM 4.00 PM h) Rs. 5,04,723.00 i) as on 21.02.2023 with further up-to-date/ accrued interest, costs and charges etc. (with 10 minute extension to the last highest bid)

DEUTSCHE BANK AG
Brook House, 1st Floor, 9 Shakespeare Sarani, Kolkata - 700071

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

The Undersigned being the Authorized Officer of DEUTSCHE BANK AG, having its office at Brook House, 1st Floor, 9 Shakespeare Sarani, Kolkata - 700071 under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFESI) Act, 2002 (The Act), and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rule 2002, issued demand notice on the date mentioned below calling upon the borrower/s to repay the amount as mentioned below within 60 days from the date of notice / date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property mortgaged to the Bank, described herein below, to recover the said outstanding amount, in exercise of powers conferred on me under section 13(4) of the Act read with Rule 8 of the Rules. The sale will be done by the undersigned through e-auction platform provided at the website: <https://www.bankeuctions.com> on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" as per the brief particular given hereunder.

The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS".

1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances. Title of property/ies put on auction and claims/rights/dues/ effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. 2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of properties/ies put on auction will be permitted to interested bidders on 21st April 2025 between 11 AM to 2 PM. 3. The interested bidders shall submit their EMD through Web Portal: <https://www.bankeuctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankeuctions.com>) through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above. After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc., without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-I & III (can be downloaded from the Web Portal: <https://www.bankeuctions.com>) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. C1 India Pvt.Ltd, Udyog Vihar, Phase 2, Gurgaon, Haryana, India. 301, Gurgaon, Haryana, Pin: 122015, E-mail ID : support@bankeuctions.com, Support Helpline Numbers : 124-430202/21/22/23, 7291981124 / 1125 / 1126, Sales Enquiries : sales@bankeuctions.com, 7291981129 and for any property related query may contact Authorised Officer: Mr. Sanjeev Yadav; Mobile No: 9830538075, e-mail ID: sanjeev.yadav@db.com during the working hours from Monday to Saturday. 4. The interested bidder must submit their Bid amount (not below the Reserve Price) and required documents (mentioned in Point No. 3) on/ before 13th May 2025 up to 4:00 PM and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating in the e-Auction Process, subject to due verification (of the documents) and/ or approval of the Authorised Officer. EMD also can be deposited in the bank by way demand draft favoring "Deutsche Bank AG EMD" the same will be returned to unsuccessful bidder. 5. The properties shall not be sold below the Reserve Price fixed. 6. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Enhancement Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification. 7. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th days of conveying the confirmation of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Secured Creditor as per Rule 9 of the Security Interest (Enforcement) Rule 2002. In case of default in payment by the successful bidder, the amount already deposited shall be forfeited and property shall be put to re-auction and the defaulting Purchaser/ Bidder shall have no claim/right in respect of property or any part of the sum already paid towards the purchase thereof. 8. The immovable property described herein above shall remain and be in sole risk of the successful purchaser in all respects including loss and damage by fire or theft, or other accidents, and other risks from the date of confirmation of the Sale, by the undersigned Authorised Officer. The successful bidder shall not be entitled to annul the sale at any ground of whatsoever is nature. 9. The prospective qualified bidders may avail online training on e-Auction from M/s. C1 India Pvt. Ltd. prior to the date of e-Auction. Neither the Authorised Officer/ Bank nor M/s. C1 India Pvt. Ltd. shall be liable for any internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event. 10. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also the statutory/ non-statutory dues, taxes, rates, assessment/electricity charges, fees etc. owing to anybody. 11. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof. 12. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s. C1 India Pvt. Ltd. <https://www.bankeuctions.com> before submitting their bids and taking part in the e-Auction. 13. The publication is subject to the force Majeure clause. 14. This Notice is also notice to the abovesaid Borrower under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Special Instructions - 15. Bidding in the last moment should be avoided in the bidders own interest as neither the DEUTSCHE BANK AG nor Service provider will be responsible for any lapse/failure (internet failure/power failure etc.) in order to ward-off such contingent situations bidders are required to make all necessary arrangements/ alternatives such as power supply back-up etc. so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 11.04.2025 Place: Kolkata Sanjeev Yadav - Authorised Officer, DEUTSCHE BANK AG

Sl. No.	Name & Address of the Borrower/ Guarantor(s)/Legal Heir(s) & Branch	Description of Property	a) Possession Type b) Encumbrances on property c) Reserve Price d) EMD Amount e) Bid Incremental Amount f) Date & Time of e-Auction g) Outstanding Amount
7.	(Borrower) "MAA ARATI LAUHA SHILPALAYA, Prop- Rabindra Nath P.S+ P.O- Monoranjan Tana, Vill+P.O- Namaldaha, P.S- Contai, Dist- Purba Medinipur, Pin-721427 Guarantor (s): 1. Debashish Bhunia, S/o Sahadeb Bhunia, Vill+P.O- Kulanjara, P.S- Contai, Dist- Purba Medinipur Pin- 721427 2. Debkumar Bhunia, S/o Sahadeb Bhunia, Vill+P.O- Kulanjara, P.S- Contai, Dist- Purba Medinipur, Pin- 721427 3. Debobrata Bhunia, S/o Sahadeb Bhunia, Vill+P.O- Kulanjara, P.S- Contai, Dist- Purba Medinipur, Pin- 721427 Branch- Contai Main Branch	Description of securitised Asset: Dist: Purba Medinipur, P.S- P.O- Monoranjan Tana, Vill+P.O- Namaldaha, J.L. No: 427, Khatian No: LR 924, Plot No. 352, 792, 442/ 870, Nature of land: Jal/ Jar/ Jal/ Jam, Bastu on Grha. Mortgagor (s)- Rabindra Nath Rana.	a) Symbolic Possession b) No. c) Rs. 20,00,000.00 d) Rs. 2,00,000.00 e) Rs. 10,000.00 f) 14.05.2025 g) From 12.00 PM 4.00 PM h) Rs. 39,45,473.04 i) as on 20.02.2023 with further up-to-date/ accrued interest, costs and charges etc. (with 10 minute extension to the last highest bid)
8.	M/S MAITI CONSTRUCTION, Prop- Sri Sanatan Maity, S/O- Late Adwaita Maity (Borrower) Vill-Tentulia, Sarang, P.O- Jahardala, P.S- Egra, Dist- Purba Medinipur, Pin-721443 Guarantor (s): 1. Sri Sudhanshu Sekhar Payra, S/O- Rakhal, Vill- Ramkrishnapur, P.O- Baranehari, P.S- Egra, Dist- Purba Medinipur, Pin-721429 2. Sri Surya Kanta Das, S/O- Santosh, Vill- Nahanjara, P.O- Purba P.S- Beldia, Dist- Paschim Medinipur, Pin-721445 3. Sri Achintya Payra, S/O- Gobinda, Vill- Akhlabad, Ward- 9 of Egra Municipality, P.O.-P.S-Egra, Dist- Purba Medinipur, Pin-721429 Branch- Contai Main Branch	Description of securitised Asset: Dist: Purba Medinipur, P.S: Contai, Mouza - Uttar Darga, A.D.S.R-Contai, J.L. No: 475, Khatian No-308(RS) or 4597 (L.R.), Plot No- 862(RS)/968 (LR), Area-10 Decimal. 2. Dist: Purba Medinipur, P.S: Contai, Mouza- Chaiti A.D.S.R-Contai, J.L. No: 598, Khatian No- 124(RS) or 1455 (L.R.), Plot No- 1946(RS), Area- 34 Decimal, Nature - Jal & Plot No- 1947(LR), Area-13 Decimal, Nature - Jal & Area-10 Decimal, Nature- Bastu, Total- (13 Decimal +10 dec)= 23 Decimal. Total mortgaged property in the above two Mouza- (13 Decimal +34 Decimal+10 Decimal)= 67 Decimal. Mortgagor (s): Sri Sanatan Maity.	a) Symbolic Possession b) No. c) Rs. 67,94,612.00 d) Rs. 6,79,462.00 e) Rs. 10,0

